

By E-Mail/Special Messenger/Speed Post

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11214/2024 /A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance)
Gauhati High Court,
Guwahati

To, ✓ The Registrar,
Gauhati High Court,
Aizawl Bench

Dated Guwahati, the 21st November, 2024

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. P.20012/2/2021-HC(AB)/208, dated 19.11.2024.

Sir,

With reference to the above, I am to inform you that Mr. Vanlalenmawia, District & Sessions Judge, Lunglei has indicated places of different states/union territories which do not adhere to the existing LTC/HTC Rules.

Mr. Vanlalenmawia may, therefore be, requested to declare the one specific destination of visit on LTC for the Block Period of 2022-2024 (current block period) with reference to the shortest route between headquarters and the declared place, as per existing rule.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-06/2024/11215/A.

Dated 21st November, 2024.

Copy to:-

- ✓ a. Mr. Vanlalenmawia, District & Sessions Judge, Lunglei, for information.

OK
21/11/2024
REGISTRAR (VIGILANCE)

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21/11/24